

## S U P R E M E C O U R T O F I N D I A

## RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3029/2006

(From the judgement and order dated 01/06/2006 in SBCRL MBA No. 2211/2006  
of The HIGH COURT OF RAJASTHAN AT JODHPUR)

SARJEET KAUR & ORS.

Peti tioner(s)

VERSUS

STATE OF RAJASTHAN

R espondent(s)

(With appln(s) for permission to place addl. documents on record  
and anticipatory bail and office report )

Date: 14/08/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. Dinesh Verma, Adv.

Mr. A.P. Mohanty, Adv.

For Respondent(s)

Mr. Aruneshwar Gupta, AAG

Mr. Naveen Kumar Singh, Adv.

Mr. Mukul Sood, Adv.

UPON hearing counsel the Court made the following

O R D E R

Counsel for the petitioners states that this  
petition has become infructuous since the

petitioners have been arrested. The special leave petition is dismis  
sed as having become infructuous.

(Ajay Kr. Jain)  
(Vijay Dhawan)

Court Master  
Court Master